BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 14/7/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018

Name of the Company:

IDBI Ltd.

V/s.

Wind World (India) Ltd

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NC). NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VJSHAL DAVE VJSHAL RAVAL	Advocate	Far F.C	1 Assel
2.	Chetan Kapadia	Advocate	MUNU	
	Salhir chardana			
4.	Ravid Bookvala	Assocate	سالاس	
<u>s</u> .	tywal Trivali	Assocate	いいいろし	Just 1
۲ -	Rahul Jain	Advoala	MM	det J
J .	ANIP A GANNI	MOYOCAR	1200-	Mr 1-12

ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Vishal Raval i/b India Law LLP present for Financial Creditor/Petitioner. Learned Advocate Mr. Chetan Kapadia with Learned Advocate Mr. Sachin Chandarana with Learned Advocate Mr. Rashid Boatwala with Learned Advocate Mr. Ujwal Trivedi with Learned Advocate Mr. Rahul Jain i/b Learned Advocate Mr. Anip Gandhi present for Respondent.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL